

**UMESH PODDAR, FCA**  
**Insolvency Professional**

2, Lalbazar Street, 2nd Floor, Room no #201-203 Kolkata-700001  
 E-Mail: -capoddarumesh@gmail.com  
 Registration No: IBI/PA-001/IP-P01912/2019-2020/12962

**NEXURE 1: CLAIMS OF SECURED FINANCIAL CREDITORS**

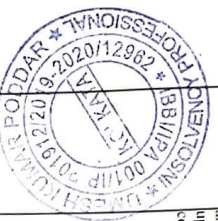
Name of the corporate debtor: Aavrun Furnishings Man-Tra Private limited

Date of commencement of liquidation: 18.08.2023

List of Financial creditor as on 05.10.2023

Name of creditor	Identification No.	Details of claim received			Details of claim admitted				Amount of claim rejected	Amount of claim under verification	Remarks, if any			
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest				Amount covered by guarantee	% share in total amount of claims admitted	
Axis Bank Limited	CIN: L651100L1993PLC 020769	08.09.2023	27,93,42,835.18	27,93,42,835.18	Secured Financial Creditor	100%	Relinquished for all tangible movable assets/ fixtures and reelinquished for immovable assets	All machinery plant and fittings, cranes, furniture, computers, spare tools and accessories and all other articles lying on the premises or in the godowns of the borrower or in the custody of any person who are mercantile agents of the borrower or in the course of transit which may hereinafter be brought stored or be lying or upon the said premises of the borrower (excluding vehicles and assets finance by other bank/Fis). The whole of the borrower's movable goods and assets both present and future and including but without prejudice to the generality of the foregoing words all stocks of raw materials work in progress semi-finished goods and finished goods such as Cement, paint, floor oxide, interior paints, washable distempers etc. materials, packing consumable stores and spares etc. whatsoever situate and or whether now belonging to or that may at any time during	100%	NA	NA	NIL	27,93,42,835.18	The admitted amount of claim might undergo change depending upon the records or information available with the liquidator and shall be updated in due course.

(Amount in ₹)



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the continuance of this security belong to the borrower or that may be held by any party anywhere to the order and disposition of the borrower.

the present and future book debts, outstanding monies, receivables claim bills, contracts, engagement and securities which are now due and owing or which may at any time hereinafter during the continuance of the security become due and owing to the borrower in the course of its business by any person firm company or body corporate or by the Government of India or any state Government or Indian railways or any Government Department or office or any Municipal or local or public or Semi-Government body or authority whatsoever including those relating to the assets lease out and/or given on hire purchase basis.

Collateral security: - Module bearing no D401 measuring about 5608.58 sq ft more or less situated on the Third floor of the SDF building, Block D Paridhan Garment Park together with car parking space bearing numbers D3

and D4 and together with proportionate and undivided share in the common areas constructed upon land admeasuring 23 bighas, 11 cottah, 23 bighas, 11 cottah, 6 chittaks, 44 Sq ft more or less lying and be the same more or less being Premise no 19 Canal South Road, Ward no 57, borough no VIII Kolkata Municipal Corporation Police station Maidan.

2 Modul bearing 303 measuring about 306 sq ft or 3292 sq ft more or less situated on the second floor of the building, SDF Block C of Paridhan Garment Park together with the proportionate and undivided share in the common areas constructed upon land measuring 26 bighas 06 chittaks, 44 sq ft more or less lying and be the same more or less being Premise no 19 Canal South Road, Ward



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Standard Chartered bank	FCRN – F00489	11.09.2023	52263584.27	52263584.27	Secured Financial Creditor	100%	No	No 57, borough no VIII, Kolkata Municipal Corporation.	100%	NA	NA	NIL	52263584.27	The admitted amount of claim might undergo change depending upon the records or information available with the liquidator and shall be updated in due course.
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As per Regulation 18 of the Liquidation Regulations, the Liquidator has substantiated the whole or part of the claims from the evidence and supporting documents received by him.

The claim amount admitted is subject to further scrutinization based on subsequent information / documents sought from the Corporate Debtor / creditors, and the Liquidator may modify / correct the list of claims, on the directions of the Hon'ble NCLT, or otherwise.

As regards claims submitted after the last date of submission i.e. 9<sup>th</sup> December, 2021, the Liquidator will admit the claims only on general or specific orders of the Hon'ble NCLT.

